

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10562/2013

(Arising out of impugned final judgment and order dated 08/10/2013
in CRLA No. 582/1989 passed by the High Court Of U.p At Lucknow)

LUXMI NARAIN SHUKLA & ANR

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

Date : 11/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mrs. Kawaljit Kochar, Adv.
Mr. Bhargava V. Desai, Adv.
Mr. Shreyas Mehrotra, Adv.
Mr. Bhargava V. Desai, Adv.

For Respondent(s)

Ms. pragati Neekhara, Adv.
Mr. Pawan Shree Aggarwal, Adv.
Ms. Bharti Tyagi, Adv.
Ms. Pragati Neekhara, Adv.UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

In the meantime, exemption from surrendering, qua

appellant No. 1- Laxmi Narain Shukla, allowed on 17th December,

2013 shall continue and sentence qua appellant No. 2- Arun Kumar in

Signature Not Verified

Crime case No. 260/1986 shall be suspended.

Digitally signed by

Neeta Sapra

Date: 2014.07.12

It is hereby directed

12:50:44 IST

Reason:

to release appellant No. 2 on bail on furnishing bail bonds of

Rs.25,000/- with two sureties each of the like amount subject to
the satisfaction of trial court.(NEELAM GULATI)
COURT MASTER(TAPAN KUMAR CHAKRABORTY)
COURT MASTER